

CC No. : 02/2020
CBI Vs. S.K.Pathrella & Ors.

06.08.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.26/DHC/2020 dated 30.07.2020 in view of the pandemic Covid-19.

Present : Sh. Navin Kumar Giri, Ld. PP for CBI.
None for accused no. 1.
Accused no. 2 Sanjeev Arora in person.
Accused no. 3 Vikram Arora in person.
Sh. Avneesh Mishra, Ld. Counsel for accused no. 2 & 3.
Accused no. 4, Virendera Rajora is present.
None for accused no. 5, John Luthar.

On 16.03.2020, accused no. 5 submitted that the record of this case has been sent to Hon'ble Delhi High Court.

Trial against accused no. 1 has been stayed by Hon'ble Delhi High Court.

Accused no. 5 had earlier submitted that he had filed an application before Hon'ble Delhi High Court for sending the file so that pending applications could be decided.

It is noted that my Ld Predecessor has observed that



since the main file is with Hon'ble Delhi High Court, the application filed by accused no. 4 and accused no. 5 for supplying documents cannot be heard and that applications moved by accused no. 4 and accused no. 5 for bail also could not be considered due to non-availability of file.

Earlier accused no. 4 and accused no. 5 had submitted that their applications for bail may be kept pending till the file is received from Hon'ble Delhi High Court.

Under the facts and circumstances, the matter is adjourned to 23.09.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act), CBI-10
Rouse Avenue Court
New Delhi/06.08.2020

CC No. : 02/2018
RC No. : AC1/2017/A0008
Branch : CBI/AC-I/New Delhi
U/S : 120B IPC and Sec. 9 of P C Act, 1988
CBI Vs. P.K. Mishra & Ors.

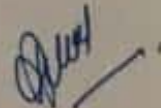
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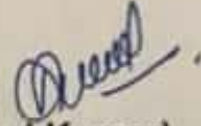
Present: Sh. Navin Kumar Giri, Ld. PP for CBI.
Accused no. 1 P.K.Mishra with Ld. Counsel
Sh. Shri Singh.
Accused no. 2, Aakashdeep Chouhan with
Ld. Counsel. Sh. Kumar Vaibhav.
Sh. Mukesh Kalia, Ld. Counsel for accused
no. 3, Rishabh Aggarwal.
Accused no. 4 Sanjay Vinayak Kulkarni with
Ld. Counsels Sh. Akshay Ringe and Saurabh Soni.

Put up on 28.09.2020 for PE.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.



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(Arvind Kumar)
Spl. Judge (PC Act), CBI-10
Rouse Avenue Court
New Delhi/06.08.2020